

**IN THE INCOME TAX APPELLATE TRIBUNAL
[DELHI BENCH : “ G” NEW DELHI]**

**BEFORE DR. B. R. R. KUMAR, ACCOUNTANT MEMBER
AND**

SH. YOGESH KUMAR U.S., JUDICIAL MEMBER

I.T.A. No. 7330/DEL/2018 (A.Y 2015-16)

Saroj Singhal 7/204, Eastend Apartments/Mayur Vihar, New Delhi PAN: AUAPS9552R (APPELLANT)	Vs.	ITO Ward-60(1) New Delhi (RESPONDENT)
---	-----	---

Appellant by	Sh. C. P. Singhal, AR & Ms. Saroj Singhal, Self
Respondent by	Sh. Narpat Singh, Sr. DR

Date of Hearing	01.03.2023
Date of Pronouncement	01.03.2023

ORDER

PER YOGESH KUMAR U.S., JM

This appeal is filed by the assessee against the order dated 26/10/2018 passed by CIT(A)-19, New Delhi for Assessment Year 2015-16.

2. The captioned assessee has sought to withdraw the appeal listed above on the ground that assessee has opted to avail benefits of ‘Vivad se Vishwas Scheme, 2020’ (VSV). As per letter dated 24/12/2020 filed by the assessee, it is submitted that assessee does not seek to pursue the said appeal owing to

exercise of option for availing VSV Scheme and consequently requested that assessee's application for withdrawal of appeal may please be granted, the assessee also filed Form No. 5 issued under the Scheme. Therefore, submitted that the appeal may be allowed to be withdrawn.

3. The ld. DR also agreed with the above contentions.

4. On careful consideration of the fact it is found that Form No. 5 has been issued to the assessee by the Department on 17/02/2021 under 'The Direct Tax Vivad Se Vishwas Act, 2020'. Therefore, the appeal is allowed be withdrawn and hence dismissed.

5. In the result, appeal is filed by the assessee is dismissed.

Order pronounced in the Open Court on : 01ST MARCH, 2023.

Sd/-
(B. R. R. KUMAR)
ACCOUNTANT MEMBER

Sd/-
(YOGESH KUMAR U.S.)
JUDICIAL MEMBER

Dated : 01/03/2023
R. N, Sr. PS

Copy forwarded to :

1. Appellant
2. Respondent
3. CIT
4. CIT (Appeals)
5. DR: ITAT

ASSISTANT REGISTRAR
ITAT NEW DELHI